

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM EBNCH**

O.A No. 588 OF 2007

Wednesday, this the 26th day of September, 2007.

CORAM :

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN
HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER**

Devasigamony Y.

Trackman, Southern Railwaly,
O/o the Senior Section Engineer/P..Way, Alleppey
Permanent address : 1814/A, Agastheeswaram PO
Thamaraikulam South Village
Kanyakumari District
Tamil Nadu

: **Applicant**

(By Advocate Mr.TCGSwamy)

Versus

1. **Union of India represented by
General Manager
Southern Railway, Headquarters Office
Park Town PO, Chennai – 3**
2. **The Senior Divisional Personnel Officer
Southern Railway, Trivandrum Division
Trivandrum : Respondents**

(By Advocate Mr. Thomas Mathew Nellimoottil)

The application having been heard on 26.09.2007, the
Tribunal on the same day delivered the following :

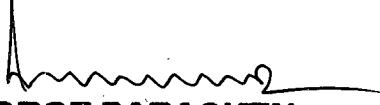
O R D E R

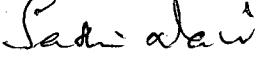
HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN

The applicant is working as Trackman under the Senior
Section Engineer, Permanent Way, Southern Railway, Trivandrum
Division. He is aggrieved that the decision of this Tribunal in OA
365/04 has not been fully implemented. He submitted a
representation to the Senior Divisional Personnel Officer, Annexure
A-3 dated 19.04.2007.

2. We dispose of this O.A directing the 2nd respondent to consider his representation and communicate the decision taken to the applicant within a period of one month from the date of receipt of a copy of this order. No costs.

Dated, the 26th September, 2007.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

VS